

CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O.A. NO.194 OF 2000.

Wednesday this the 23rd day of February 2000.

CORAM:

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

HON'BLE MR. J.L.NEGI, ADMINISTRATIVE MEMBER

V. Lawrence,
Commission Bearer,
Vegetarian Refreshment Room,
Erode. Applicant
(By Advocate Shri Siby J. Monippally)

Vs.

1. Deputy Chief Commercial Manager,
Southern Railway, Chennai.
2. Senior Divisional Commercial
Manager (Catering)
Southern Railway, Palghat
Division, Palghat.
3. Union of India represented by
its Secretary, Ministry of
Railways, New Delhi. Respondents
(By Advocate Shri James Kurien)

The application having been heard on 23rd February 2000
the Tribunal on the same day delivered the following :

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

The applicant who is working as Commission Bearer,
Vegetarian Refreshment Room, Erode is aggrieved that he has
not been regularised as Server/Waiter taking into account the
date of his engagement as Commission Bearer on 5.6.61 while
many of his juniors have already been regularised.
Highlighting the grievance the applicant has made A-2
representation to the Ist respondent on 27.7.98, but the same
has not even now been disposed of. Therefore, the applicant
has filed this application for a direction to the Ist

respondent to consider the representation and dispose of it in accordance with law and to declare that the applicant is entitled to get regularisation as Server/Waiter on the date on which his juniors were regularised.

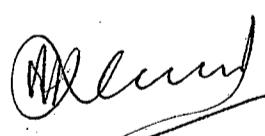
2. When the OA came up for hearing today, we have heard Shri Siby J Monippally, learned counsel for applicant as also Shri James Kurien, learned counsel for respondents. Learned counsel on either side agree that the application may be disposed of with a direction to the Ist respondent to consider A-2 representation made by the applicant and to give him an appropriate reply within a reasonable time.

3. In the result, in the light of the above submission, made by the learned counsel on either side, we direct the Ist respondent to consider the representation (A-2) and to give the applicant an appropriate reply within a period of 2 months from the date of receipt of a copy of this order. If for any reason A-2 representation is not readily available with the Ist respondent, a copy of the representation A-2 available in the application may be made use of. The learned counsel for respondents undertakes to forward the same to the Ist respondent.

4. The application is disposed of as aforesaid. No costs.

Dated the 23rd February 2000.


J.L. NEGI
ADMINISTRATIVE MEMBER


A.V. HARIDASAN
VICE CHAIRMAN

rv

Annexure A2: True copy of representation of applicant before the Ist respondent dated 27.7.98.